

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A. 124/97

Date of decision: 2.7.97

(27)

Between

R. Krishnamoorthy

... Applicant

And

1. Chief Personnel Officer,  
S.C.Railway,  
Secunderabad.

2. Union of India rep. by  
Secretary, Railway Board,  
New Delhi.

... Respondents

Shri P.P.Vittal

... Counsel for applicant

Shri N.R.Devaraj

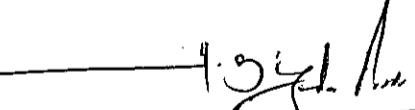
... Counsel for respondents

CORAM

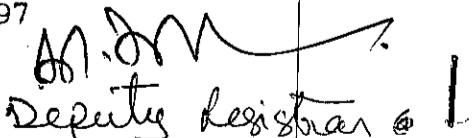
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

ORDER

Shri P.P.Vittal, learned counsel for the applicant has produced a letter received from the Ministry of Railways, (Railway Board) dated 30.4.97 to the effect that the orders contained in letter No. F(E)III/94/PN1/26 dated 23.6.95 have been modified to the extent that the reckoning of Charge Allowance as pay for pension, gratuity and leave encashment, as being issued earlier effective from 1.4.95 has since been modified to take effect from 1.1.86 to 31.3.95 as well. This was conveyed in the Board's order dated 30th April, 1997. With this the main grievance of the applicant in this OA has been settled. Nothing survives in this OA and it is accordingly disposed of without any directions.

  
(H. Rajendra Prasad)  
Member (Administrative)

2nd July, 1997

  
Deputy Registrar

16/9/97

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 2-9-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 124/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकार  
Central Administrative Tribunal

प्रेषण/DESPATCH

11 JUL 1997

हृदयदाद अधिकार  
HYDERABAD अधिकार